



* **HIGH COURT OF DELHI : NEW DELHI**

+ **ITA No. 46 of 2006**

Judgment reserved on: August 06, 2007

% Judgment delivered on: September 21, 2007

Commissioner of Income Tax
(Central)-III, New Delhi. ...Appellant

Through Mrs. P.L. Bansal, Advocate

Versus

M/s. J.S. Electronics Pvt. Ltd.
44, Friends Colony,
New Delhi. ...Respondent

Through Mr. Ajay Vohra with Mrs. Kavita
Jha, Advocates

Coram:

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE DR. JUSTICE S. MURALIDHAR

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| 1. Whether the Reporters of local papers may be allowed to see the judgment? | Yes |
| 2. To be referred to Reporter or not? | Not necessary |
| 3. Whether the judgment should be reported in the Digest? | Not necessary |



MADAN B. LOKUR, J.

This appeal is directed against the order dated 12th May, 2005 passed by the Income Tax Appellate Tribunal, Delhi Bench “F”, New Delhi in ITA No. 1994 (Del) of 1999.

2. The appeal arises out of penalty proceedings. In the quantum appeal (ITA No.1315/2006), we have come to the conclusion that no substantial question of law arises for consideration. Since the present appeal is consequential, we are of the opinion that no substantial question of law arises.

3. The appeal is dismissed.

Madan B. Lokur, J

September 21, 2007

ncg

S. Muralidhar, J

Certified that the corrected copy of the judgment has been transmitted in the main Server.